

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAIN MAGISTRATE, CENTRAL DISTRICT,
TIS HAZARI COURTS, DELHI.**

FIR No. 01/2020

PS: Crime Branch

State Vs. Pulkit @ Dheeraj Mishra

U/s 25/54/59 Arms Act

Bail application

20.06.2020

This is an application u/s 437 Cr.PC received through E-mail as moved on behalf of the applicant/accused Pulkit @ Dheeraj Mishra for grant of regular bail.

Present: Sh. Rajeev Kamboj, Ld. APP for the State has been joined via Video Conferencing through Cisco Webex.

Sh. Chaman Lal, Ld. Counsel for accused has been joined via Video Conferencing through Cisco Webex.

Reply of IO has been received through E-mail.

Ld Counsel for the accused has contended that accused is in custody for more than 06 months, he has submitted that charge-sheet has already been filed and accused is no more required for any custodial interrogation. He has contended that no purpose would be served by keeping the accused behind the bars and thus, accused may be released on bail.

Per Contra, Ld APP for the State has strongly opposed the application as per law.

Submissions heard.

A perusal of the record reveals that accused has been in custody for around six months and charge-sheet has already been placed on record. No purpose would be served in detaining the accused any further.

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Considering the above facts and circumstances, the present bail application is allowed. Accused is admitted to bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety in the like amount.

File be put up on date fixed.

Accordingly, application is disposed off.

Copy of this order be sent to concerned Jail Superintendent for necessary action via official email ID. The order be also uploaded on the District Courts website forthwith.

(Arul Varma)
CMM (Central), Delhi
20.06.2020